

No. GEN RR-II

HIGH COURT OF KARNATAKA,
HIGH COURT BUILDINGS,
BENGALURU-560001.
DATED: 10.02.2021

PUBLIC NOTICE

It is hereby notified that under Rule 2 (iii) of Chapter XX of the Karnataka High Court Act and Rules 1959, disposed cases records from 2011 to 2015 (upto 31.12.2015) which could be preserved for a period of **five** years and marked as 'C' and kept in file 'C' in the disposed cases records as mentioned in the above Rules, which are being presently dealt in Record Room-II of High Court of Karnataka, Prl. Bench, Benaluru, will be destroyed as per the orders dated: **27.01.2021** of Hon'ble the Chief Justice.

Therefore, all the concerned Party-in-Person or Advocates who have filed original/important documents in the finally decided cases for the period from **2011 to 2015 (upto 31.12.2015)** are interested for return of any such document, can apply to the Registrar (Judicial), High Court of Karnataka, Prl. Bench, Bengaluru under Rule 6 of Chapter XX of the Karnataka High Court Act and Rules 1959 for return of such original document, within the period of one month from the date of publication of this Public Notice. If no such application is received, the records of the case shall be liable to be destroyed and no claim whatsoever in respect thereof shall be entertained thereafter.

No further notice shall be given in this regard.

By order of Hon'ble the Chief Justice
Sd/-
Registrar (Judicial)

Date: 10.02.2021

Copies for information and needful action to:

1. The Additional Registrar General, High Court of Karnataka Benches at Dharwad and Kalaburagi with a request to display this Public Notice on the Notice Board and to circulate the same to the Advocates' Association.
2. The CPC (Computers), with a request to web-host the Public Notice in the official website of High Court of Karnataka.
3. The Registrar, City Civil Court, Bengaluru / Court of Small Causes, with a request to display this Public Notice on the notice board of the City Civil Court, Bengaluru and to circulate the Public Notice to all the courts in Bengaluru.
4. The Chairperson / Secretary, Karnataka State Bar Council, Bengaluru.
5. The President, High Court Advocates' Association, Bengaluru.
6. The President, High Court Lady Advocates' Association, Bengaluru.
7. The President, City Civil Court Advocates' Association, Bengaluru.
8. The President, Mayo Hall Advocates' Association, Bengaluru.
9. Office Copy.